

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 12/81 HELD ON 22.06.2010.

The Meeting No. 12/81 of Norms Committee-II was held on 22.06.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D. Ghosh, Jt. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. A.K. Mishra, Asst. Dir.	M/o Steel
5.	Sh. Shyam Sunder, DDG	DGFT
6.	Sh. Narendra Vashista	DGFT

1	Case No.: 25/17/81-ALC2/2008	Party Name:CONTROL & SWITCHGEAR CO LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/81/050/00272/AM09/	RLA File :05/24/040/00253/AM09/	Lic.No/Date:0510223814 14.07.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(95)/2008/TSW(B) dated 07.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

2	Case No.: 30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830	Defer

10.10.2008

Date:20.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee noted that 'as copper concentrate (import item) may included gold and other items also' a letter need to go to exporter for details description of items of import. Further it has also been decided to remind Min. of Mines for comments. The case stands deferred and to be re-listed on 20.07.2010.

3	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee noted that 'as copper concentrate (import item) may included gold and other items also' a letter need to go to exporter for details description of items of import. Further it has also been decided to remind Min. of Mines for comments. The case stands deferred and to be re-listed on 20.07.2010.			

4	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee noted that 'as copper concentrate (import item) may included gold and other items also' a letter need to go to exporter for details description of items of import. Further it has also been decided to remind Min. of Mines for comments. The case stands deferred and to be re-listed on 20.07.2010.			

5	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee noted that 'as copper concentrate (import item) may included gold and other items also' a letter need to go to exporter for details description of items of import. Further it has also been decided to remind Min. of Mines for comments. The case stands deferred and to be re-listed on 20.07.2010.			

6	Case No.:18/1/81-ALC2/2009	Party Name:MID INDIA POWER AND STEEL	Meet No/Date:12/81-ALC2/2010	Status:Deferred and
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	LIMITED,	22.06.2010	Re-indexed
HQ File :01/81/050/00786/AM09/	RLA File :11/24/040/00080/AM09/	Lic.No/Date:1110019817 13.03.2009	Defer Date:06.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the case is under examination of MOS. The case stands deferred and to be relisted on 06.07.2010.			

7	Case No.:47/27/81-ALC2/2009	Party Name:REINDEER SYSTEMS PVT LTD	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Approved
	HQ File :01/81/050/00229/AM10/	RLA File :04/24/040/00028/AM10/	Lic.No/Date:0410104664 18.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(57)/2009-IPHW dated 12.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

8	Case No.:7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 20.07.2010.			

9	Case No.:21/33/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Approved
	HQ File :01/81/050/00300/AM10/	RLA File :52/24/040/00012/AM10/	Lic.No/Date:5210028344 24.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. As per the written recommendations of DIPP, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Word "Relevant" may be prefixed and words "3mm to 8mm thk" may be suffixed with the description of import item. 2. Words "Sheet Cuttings and Plate Cuttings" may be deleted from the description of import item.			

3. Quantity of import item may be allowed as 82482 Kgs. inclusive of 22% wastage after 1/3rd recovery.

R/A may take suitable consequential action accordingly.

10	Case No.: 6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 06.07.2010.			

11	Case No.: 7/33/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00286/AM10/	RLA File :03/94/040/00630/AM10/	Lic.No/Date:0310544190 05.11.2009	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the reply received from the firm is to be forwarded to DHI. The case stands deferred and to be re-listed on 20.07.2010.			

12	Case No.: 8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DC(MSME) are still awaited. The case stands deferred and to be re-listed on 06.07.2010.			

13	Case No.: 17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the reply from the firm is still awaited and therefore			

decided to remind the firm to expedite the proper reply. The case stands deferred and to be relisted on 20.07.2010.

14	Case No.: 13/37/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/83/050/00696/AM10/	RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee noted that 'as copper concentrate (import item) may included gold and other items also' a letter need to go to exporter for details description of items of import. Further it has also been decided to remind Min. of Mines for comments. The case stands deferred and to be re-listed on 20.07.2010.			

15	Case No.: 1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 16.07.2010. The case stands deferred and to be relisted on 20.07.2010.			

16	Case No.: 3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 16.07.2010. The case stands deferred and to be relisted on 20.07.2010.			

17	Case No.: 7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer

				Date: 20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from Min. of Defense are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

18	Case No.: 8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

19	Case No.: 13/43/81-ALC2/2009	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Approved
	HQ File :01/81/050/00428/AM10/	RLA File :04/24/040/00262/AM10/	Lic.No/Date:0410110859 15.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. As per the written recommendations of DIPPI, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Quantities of export products at Sl. No. 1 & 2 may also be specified as 30733 Mtrs. and 22079 Mtrs. respectively. 2. Quantity of import item may be allowed as applied for i.e. 10000 Kgs. inclusive of 0.5% wastage. R/A may take suitable consequential action accordingly.			

20	Case No.: 15/43/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00430/AM10/	RLA File :07/24/040/00385/AM10/	Lic.No/Date:0710069448 18.01.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

21	Case No.: 1/48/81-ALC2/2009	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:12/81-ALC2/2010	Status: Approved
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		22.06.2010	
HQ File :01/81/050/00460/AM10/	RLA File :03/94/040/01006/AM10/	Lic.No/Date:0310560499 16.02.2010	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Min of Steel vide their U.O No. 2(7)/2008-TW(pt.) dated 30.06.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

22	Case No.:2/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00462/AM10/	RLA File :09/24/040/00248/AM10/	Lic.No/Date:0910041023 19.02.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

23	Case No.:4/49/81-ALC2/2009	Party Name:FCI OEN CONNECTORS LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Approved
	HQ File :01/81/050/00464/AM10/	RLA File :10/24/040/00122/AM10/	Lic.No/Date:1010037291 22.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(240/2010-iphw dated 12.05.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

24	Case No.:6/49/81-ALC2/2009	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00466/AM10/	RLA File :07/24/040/00415/AM10/	Lic.No/Date:0710070184 23.02.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from MNCES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

25	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that there is some discrepancy in the details of export and import items and it has been decided to get clarification from the exporter. The case stands deferred and to be relisted on 20.07.2010.			

26	Case No.:7/5/81-ALC2/2010	Party Name:BILCARE LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00016/AM11/	RLA File :31/24/040/00191/AM10/	Lic.No/Date:3110042243 05.03.2010	Defer Date20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.07.2010: - 1. Information in respect of S.No. 5 & 11 of the Standard Deficiency Format.			

27	Case No.:1/5/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00010/AM11/	RLA File :03/95/040/00876/AM10/	Lic.No/Date:0310569411 13.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

28	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 06.07.2010.			

29	Case No.:3/5/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00012/AM11/	RLA File :07/24/040/00489/AM10/	Lic.No/Date:0710070942 15.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

30	Case No.:4/5/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00013/AM11/	RLA File :31/24/040/00004/AM11/	Lic.No/Date:3110042932 20.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

31	Case No.:5/5/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM11/	RLA File :02/24/040/00002/AM11/	Lic.No/Date:0210141063 21.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.07.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

32	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. As per the written recommendation of DIPP, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 20.07.2010: - 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			
33	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			
34	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			
35	Case No.:10/5/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Approved
	HQ File :01/81/050/00019/AM11/	RLA File :02/24/040/00004/AM11/	Lic.No/Date:0210141345 28.04.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. As per the written recommendations of DIPP, the Norms Committee decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 8 may be allowed on net to net basis.			

R/A may take suitable consequential action accordingly.

36	Case No.: 11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date:20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DIPP are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.			

37	Case No.: 1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Case Added
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date: 20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

38	Case No.: 2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Case Added
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date: 20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

39	Case No.: 3/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status: Case Added
	HQ File :01/81/050/00065/AM11/	RLA File :35/24/040/00004/AM11/	Lic.No/Date:3510030567 14.06.2010	Defer Date: 20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.

40	Case No.:4/12/81-ALC2/2010	Party Name:CHHAPERIA INTERNATIONAL COMPANY	Meet No/Date:12/81-ALC2/2010 22.06.2010	Status:Case Added
	HQ File :01/81/050/00066/AM11/	RLA File :07/24/040/00062/AM11/	Lic.No/Date:0710072221 14.06.2010	Defer Date: 20.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 20.07.2010.			

PART – AR – DEFFER.

S. No. 54

Case No. AR-11	M/s Salvi Chemical Industries Ltd. Mumbai
Meeting No.12/81	F.No.01/83/50/1397/AM08/DES-IV/DES-II
Dated 22.06.2010	Advance Licence No.0310446666 dt.17-10-2007
	RLA F.No.03/95/040/721/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 16.07.2010. The case stands deferred and to be relisted on 20.07.2010.

S. No. 55

Case No. AR -62	M/s. Transalloy India Pvt. Ltd. Mumbai.
Meeting No.12/81	F.No.01/80/50/00345/AM08/DES-II
Dated 22.06.2010	Advance Licence No 0310445415 dt.10.08.2007
	RLA F.No. 03/95/40/612/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from DC (MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 06.07.2010.

PART – B – DEFFER.

S. No. 02

Case No. B -5	M/s. Rajendra Mechanical Industrial Ltd. Mumbai
Meeting No.12/81	F.No.01/81/162/612/AM10/DES-II
Dated 22.06.2010	Advance Licence No 0310272011 dt.01.06.2004 and Advance Licence No.0310383103 dt. 05.06.2006
	RLA F.No. 03/22/040/0171/AM05 and 03/91/040/0133/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from Policy Division are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 06.07.2010.

PART – C – DEFFER

S. No. 19

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No.12/81	F.No.01/81/162/767/AM09/DES-II
Dated 22.06.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 20.07.2010.

S. No. 20

Case No. C- 04	M/s. Steel Authority of India
Meeting No.12/81	F.No.01/94/180/1033/AM10/DES-II
Dated 22.06.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 12/81 scheduled to be held on 22.06.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect

of the subject advance authorization, as per written comments of Ministry of Steel vide their U.O No. 2(2).2010-TW dated 05.05.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.
